

(3)

REFFER IN THE CENTRAL ADMINISTRATIVE TRIBUNAL?JAIPUR BENCH,
JAIPUR.

Date of Decision: 20.9.2000

OA 430/2000

Bheru Lal, Driver under the Superintending Engineer,
Telecom Civil Circle, IIInd Floor, Lal Kothi, Jaipur.

... Appellant

v/s.

1. Union of India through the Secretary, Department of Telecommunication, Sanchar Bhawan, New Delhi.
2. Chief General Manager (Telecom), Rajasthan Circle, Sardar Patel Marg, Jaipur.
3. Chief Engineer, Telecom Civil Circle, Rajasthan Zone, Jaipur.

... Respondents

CORAM:

HON'BLE MR S .K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.P.V.Calla

For the Respondents ... ---

O R D E R

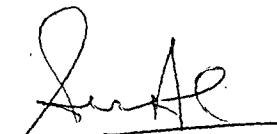
PER HON'BLE MR S .K:AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admission. The learned counsel for the applicant has stated that appeal was filed by the applicant against the order of the disciplinary authority on 21/24.8.99 (Ann.A/6) before the respondent No.3 but the same has not been decided/disposed of so far. He seeks direction to respondent No.3 to decide/dispose of the appeal filed by the applicant within a specified period by a reasoned and speaking order.

2. In view of the submissions made before us by the learned counsel for the applicant, we direct respondent No.3 to decide/dispose of the appeal dated 21/24.8.99 (Ann.A/6), filed by the applicant, within a period of two months from the date of receipt of a copy of this order by a reasoned and speaking order. The applicant will be at liberty to approach the appropriate forum if he is aggrieved by the order passed by the disciplinary appellate authority.

3. With the above directions, this OA is disposed of at the stage of admission.


(N.P.NAWANI)
MEMBER (A)


(S.K.AGARWAL)
MEMBER (J)